

SHRI K. P. SUBRAMANIA MENON : I would like to have an assurance from the Government that the flood protection works and other relief measures suggested by the Kerala Government will be sanctioned by the Government of India and the money provided for that.

SHRI Y. B. CHAVAN : We are considering the question of flood relief and wherever there is a flood we always look at it sympathetically. We never have any misconceptions about flood not having a large effect on Kerala.

MR. CHAIRMAN : Question Hour over.

WRITTEN ANSWERS TO QUESTIONS

DIRECTIVES TO NATIONALISED BANKS TO OPERATE SAVING BANK ACCOUNT ONLY

***271. SHRI GOLAP BARBORA :** Will the Minister of FINANCE be pleased to state :

(a) whether the Reserve Bank of India has directed any of the Nationalised Banks to operate only savings bank accounts; and

(b) if so, what are the details in this regard ?

- **THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) :** (a) The Reserve Bank of India has reported that it has not given licence to any nationalised bank to open branches exclusively for savings bank accounts.

(b) Does not arise.

TAKING OVER OF COTTON TRADE

***273. SHRI N. G. GORAY :** Will the Minister of COMMERCE be pleased to state whether Government have taken a decision to take over the cotton trade ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE) : No, Sir.

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COUNTING OF STAGNATION PAY GRANT TO CENTRAL GOVERNMENT EMPLOYEES IN THE REVISED SCALES RECOMMENDED BY THE THIRD PAY COMMISSION

***274. SHRI SAWAI SINGH SISODIA :**

SHRI GANESH LAL MAI

Will the Minister of FINANCE be pleased to state :

(a) whether class III and IV employees who had suffered stagnation several years in the pre-Third Pay Commission scales were granted special compensation for their stagnation period with effect from 1-3-1970 and Personal Pay was allowed to be counted while fixing their pay in the revised scales;

(b) if so, what are the details thereof;

(c) whether in fixing their pay in new scales recommended by the Third Pay Commission, an *ad-hoc* increment granted to them about two years back to break their stagnation has not been considered to form as part of their pay;

(d) if so, what are the reasons therefor ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) to A Statement is laid on the Table of House.

STATEMENT

According to the orders issued on July, 1970, employees in Classes III and IV who had been stagnating or more thereafter stagnate at the maximum of their pay scales for two years or more were to be granted a 'Personal Pay' equivalent to the rate of the increment last drawn by them in their existing scales. In the case of Class III employees who were in pay scales carrying a maximum of Rs. 575/- or more were stagnating at the maximum of their scales for two years or more, the personal pay to be granted to them was to be Rs. 30/- per month. This element 'Personal Pay' was to be taken into account for all purposes as admissible under the normal rules including that determining the class of railway train whether on duty/transfer or for leave.